

**Income Tax Clearance Certificate issued to
M/s. Sociadade-de-Fomento Industry
(P) Ltd., Goa**

9086. SHRI MOTIBHAI R. CHAUDHARY : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Commissioner of Income Tax, Karnataka/Bangalore (Central) has cleared the case of M/s Sociadade-de-Fomento Industrial (Pvt.) Ltd., Margoa Goa and issued Income Tax Clearance Certificate to get them export licence and other facilities on 23 January, 1981;

(b) whether the clearance certificate was issued during the pendency of the raid and when investigations were being conducted; and

(c) if so, the reasons which prevailed upon Government to issue Income-tax clearance certificate ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) to (c) Income Tax Clearance Certificate is issued if there are no tax arrears against the party and the party co-operates in completion of assessments. As these conditions were satisfied, Income Tax Clearance Certificate was issued in favour of M/s. Sociadade-de-Fomento Industrial (Private) Limited on 10.4.1981.

**राजस्थान टेक्सटाइल मिल, भवानी मंडी,
झालावाड़ की लाइसेंस जारी करना**

9087. श्री चतुर्भंज : क्या वाणिज्य मंत्री यह बताने कि कृपा करेंगे कि :

(क) क्या राजस्थान टेक्सटाइल मिल्स, भवानी मंडी, झालावाड़ की यूनिट की संख्या-2 को फिर से चलाने के लिए कोई लाइसेंस फिर से जारी किया गया है;

(ख) यदि हाँ, तो इस लाइसेंस को कब जारी

किया गया था और क्या इस मिल के त्रुटि लाइसेंस की शर्तों के अनुसार कार्य कर रहे हैं; और

(ग) क्या इस मिल का कार्यालय प्रबंध टाइम आफिस, गेट नियम और श्रम कानून वही है जोकि यूनिट संख्या 1 के लिए अथवा इनका अलग से प्रावधान किया गया है और क्या औद्योगिक सतर्कता तंत्र से इसकी जांच कराई जाएगी और जांच की रिपोर्ट सभापटल पर रखी जाएगी ?

वाणिज्य मंत्रालय में उप-मंत्री (श्री पी० ए० संगमा) : (क) सरकार के पास उपलब्ध रिकार्डों से राजस्थान टेक्सटाइल मिल, भवानी मण्डी, झालावाड़ के किसी भी यूनिट न० 2 के अस्तित्व का संकेत नहीं मिलता ।

(ख) तथा (ग) प्रश्न नहीं उठते ।

**Shifting of Imports by Nepal from Indian
Ports to Bangladesh Port**

9088. SHRI L.S. TUR : Will the Minister of FINANCE be pleased to state :

(a) whether the Government of Nepal has shifted its imports from Indian Ports to Chittagong Port in Bangladesh;

(b) if so, whether Government have gone into the reasons for such a change of policy by a friendly neighbouring country;

(c) whether some undue restrictions were imposed on imports of Nepal Government which were waived by Bangladesh and as a result of which our country is suffering losses; and

(d) whether Government propose to allow the use of Kandla Port for import which is much nearer to Nepal as compared to Port of Bangladesh that the country may gain economically as well as strengthen friendly relations ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) The Government have no information as to whether or not Nepal has shifted its imports from Indian ports to Chittagong Port in Bangladesh. However, transit trade between third countries and Nepal does not directly affect the interests of this country.

- (b) Does not arise.
- (c) No, Sir.
- (d) There is no such proposal.

Deposits from Oil Companies in the Budget

9089. **SHRI T.R. SHAMANNA :** Will the Minister of FINANCE be pleased to state :

- (a) the amount taken on account of deposits from oil companies in the budget 1983-84 and the amount taken in revised estimates of 1983-84 taken;
- (b) the amount taken in the 1984-85 budget on account of deposits from oil companies; and
- (c) from which head such deposits from oil companies are taken ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) to (c) Budget estimates 1983-84 did not assume any receipts on account of deposits of surplus funds of oil sector. Such receipts are estimated at Rs. 1100 crores in 1983-84 R.E. and Rs. 1000 crores in 1984-85 B.E. These deposits are kept in the Public Account of India.

Infrastructural Facilities in Miner Ports

9090. **SHRI M.M. LAWRENCE :** Will the Minister of DEFENCE be pleased to state :

- (a) the number of minor ports available at reasonably serviceable conditions to keep the supply lines in commission if some major ports are rendered unserviceable temporarily by enemy attack;

(b) the details of the infrastructural facilities in these minor ports;

(c) whether there is any policy to safeguard vital ports against enemy attack; and

(d) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) The number of operational intermediate ports is 24 and of minor ports is 115.

(b) The details of infrastructural facilities in these ports are available with the State Governments as these are developed and managed by the Governments of the respective States in which they are situated.

(c) Yea, Sir.

(d) It would not be in public interest to disclose the details thereof.

Trusts Run by Corporate Groups

9091. **SHRI MOOL CHAND DAGA :** Will the Minister of FINANCE be pleased to state :

(a) whether corporates groups in the country are running a good many trusts and whether the number of trusts with such groups is also increasing year after year if so, the number of such operating trusts which are notified to be exempted from paying any tax on their income for the years 1981-82 & 1982-83;

(b) action Government propose to take in this respect in the larger interests of the country, common man and our foreign debts; and

(c) number of cases where misuse of trusts funds was detected and action taken against them for the same period ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) Trusts which are notified to be exempt from tax under section 10(23C)(iv)/(v) of the Income-tax Act,